

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

CP-296/ND/2017

In the matter of :

Sanchi Properties (P) Ltd.

.. PETITIONER

SECTION :

Under Section 252 (3)

Order delivered on 13.2.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /Op. Creditor :
For the Respondent/Corporate Debtor

For the Intervener

- Ms. Lakshmi Gurung, Standing Counsel along
with Mr. Omkar Singh, Income tax Deptt.

ORDER

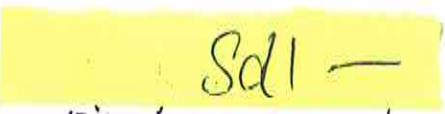
Learned authorized representative for the petitioner is present. Ld. Company Prosecutor as well as Ld. Standing Counsel for the Income tax Department are also present. Ld. Standing Counsel, Ms. Lakshmi Gurung, appearing for IT Department represents that despite best efforts, she is not able to obtain the response from the jurisdictional office of the Income tax office in relation to the company which has been struck off.

Let the jurisdictional Income tax office respond to the Appeal/petition within a period of one week, failing which, necessary action will be taken against the concerned jurisdictional office of Income tax Department.

Let this order be delivered to the concerned jurisdictional office of Income tax Department by the Ld. Standing Counsel of IT Department for their action.

Post the matter for enquiry on 01.3.2018.

Dasti process is allowed.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit